IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)

ITEM No.02
C.P.(IB)No.22/BB/2022

IN THE MATTER OF:

M/s. Piramal Enterprises Ltd.	...	Petitioner
Vs.		
Rekha Jain	...	Respondent

Order under Section 95 (1) of IBC, 2016

Order delivered on 07.09.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. SATYA RANJAN PRASAD
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Angad Varma
For the Respondent	:	Ms. Karishma Devaraj

ORDER

1. Heard Shri Angad Varma, learned Counsel appearing for the Petitioner and Ms. Karishma Devaraj, learned Counsel appearing for the Respondent.

2. When this matter is taken up for hearing, both the parties submit that they wanted to withdraw the instant Company Petition, as the matter has been settled between the parties amicably out of Court.

3. Hence, C.P.(IB)No.22/BB/2022 is dismissed as withdrawn.

-Sd-

(SATYA RANJAN PRASAD)
MEMBER (TECHNICAL)

-Sd-

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)

Shruthi